

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4215
ANSWERED ON:18.08.2000
SUGAR DEVELOPMENT FUND
RAJO SINGH

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the number of proposals received seeking financial assistance from the Sugar Development Fund for expansion and modernisation of sugar mills during the last three years, State-wise;
- (b) the sugar-mills which have been provided assistance from the Sugar Development Fund during the last three years, year-wise and till date;
- (c) the terms and conditions thereof;
- (d) whether these sugar-mills have utilised the funds provided to them;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor and the corrective measures taken in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SRI V. SREENIVASA PRASAD)

- (a) The number of applications received from Sugar Units for grant of loan for modernisation/ expansion from SDF during the years 1997-98 to 1999-2000, state-wise, is indicated at Annexure-A.
- (b) The Sugar Units to whom loan for modernisation/expansion has been provided during the years 1997-98 to 1999-2000 and during the current financial year 2000-2001 till date are indicated at Annexure - B.
- (c) Loan sanctioned for modernisation/expansion is disbursed to sugar units subject to the following terms and conditions :-
 - (i) Execution of tripartite agreement between Central Government, Sugar Unit and Financial Institution.
 - (ii) Creation of second charge on the fixed and movable assets of the Sugar Unit in favour of the Central Government.
 - (iii) The Sugar Unit shall fully repay all sums due to the Sugar Development Fund and Levy Sugar Price Equalisation Fund.
 - (iv) The sugar unit shall avail the first instalment of the sanctioned amount within a period of 2 years from the date of issue of sanction.
 - (v) The Sugar Unit shall maintain the accounts separately.
- (d), (e) & (f) : The details of amount sanctioned, amount disbursed and position of utilisation of loan are indicated at Annexure - B.

Details of the Sugar Mills in which cases the disbursed amount is less than the sanctioned amount and the position of utilization of the disbursed amount are also shown at Annexure - B.

ANNEXURE-A

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 4215 FOR ANSWER IN LOK SABHA ON 18-08-2000.

S. No.	State	No. of application received
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1.	Andhra Pradesh	1
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2.	Karnataka	4
3.	Bihar	5
4.	Maharashtra	8
5.	Gujarat	3
6.	Punjab	1
7.	Haryana	1
8.	Tamil Nadu	1
9.	Uttar Pradesh	18

ANNEXURE - B

ANNEXURE REFERRED TO IN REPLY TO PARTS (b), (d) & (e) OF UNSTARRED QUESTION NO. 4215 ANSWER IN THE LOK SABHA ON 18-08-2000.

(Rs. in lakhs)

S.No. Sugar Unit Amount Sanctioned Amount Disbursed Status of utilisation

1997-1998

1.	YESHWANT SSK LTD. MAH.	403.90	403.90	FULLY UTILISED
2.	AJINKYATARA SSK LTD., MAH	884.00	884.00	-DO-
3.	GOBIND SUGAR MILLS LTD. UP	900.00	900.00	-DO-
4.	VIGHNAHAR SSK LTD. MAH.	960.00	960.00	-DO-
5.	SARASWATI INDUST. SYNDICATE LTD. HARYANA	368.67	368.67	-DO-
6.	DHAMPUR SUGAR MILLS LTD., UP	474.00	474.00	-DO-
7.	BASTI SUGAR MILLS LTD. U.P.	1196.60	1196.60	-DO-
8.	GANDEVI KUSM GUJ.	620.16	620.16	-DO-
9.	SEKSERIA BISWAN SUGAR FACTORY, UP.	880.00	880.00	-DO-
10.	RANA SUGARS LTD. PUNJAB.	1010.40	1010.40	-DO-
11.	KSCM BELRAYAN, UP	1950.00	1950.00	-DO-
12.	KSCM NANAUTA, UP.	1950.00	1950.00	-DO-
13.	KSCM, SAMPURNANAGAR, UP.	1721.25	1721.25	-DO-
14.	INDAPUR SSK, MAH.	398.00	398.00	-DO-
15.	CHANDRABHAGA SSK, MAH.	840.00	840.00	-DO-
16.	UGAR SUGAR WORKS LTD., KARNATAKA.	570.88	0	Project cost revised by mill.
17.	BAJAJ HINDUSTAN LTD., PALIA KALAN, UP.	174.48	0	Not released due to non-completion of required formalities.
18.	BAJAJ HINDUSTAN LTD., GOLA GOKARANATH, UP	300.00	0	-DO-

19.KHALILABAD SUGAR MILLS
PVT. LTD., UP. 160.00 0 -DO-

1998-1999

1.MOTILAL PADAMPAT UDYOG
LTD. BIHAR 762.00 762.00 FULLY UTILISED

2.BANNARI AMMAN SUGARS LTD.,TN. 420.00 420.00 -DO-

3.KANORIA SUGARS & GENERAL
MFG. LTD, UP 630.00 583.00 The amount disbursed has
been fully utilised. The
shortfall in disbursement as
compared to the amount
sanctioned is due to
adjustment made on
account of Levy Sugar
Price Equalisation Fund dues.

4.SHREE RENUKA SUGARS LTD
KARNATAKA. 1580.48 1580.48 FULLY UTILISED
5.MANJARA SHETKAR SSK LTD. MAH. 608.49 304.245 The first instalment
released has been fully
utilised.

6.HARINAGAR SUGAR MILLS
LTD., BIHAR 620.00 620.00 FULLY UTILISED

7.TULSIPUR SUGAR CO. LTD. UP. 2210.60 2210.60 -DO-

8.GOVIND NAGAR SUGARS LTD UP. 222.80 222.80 -DO-

9.RBNS SUGAR MILLS LTD. UP. 1235.19 617.595 The first instalment
released has been fully
utilised.

10.KM SUGAR MILLS LTD.UP. 584.34 292.17 The first instalment
released has been fully
utilised.

11.SHRI VALSAD SKUM LTD., GUJARAT. 1522.00 1522.00 FULLY UTILISED

12.THE OUDH SUGAR MILLS LTD.,
BIHAR. 1800.00 1800.00 -DO-

13.RIGA SUGAR CO. LTD BIHAR. 1605.00 1605.00 -DO-

14.VISHNU SUGAR MILLS LTD., BIHAR. 1069.79 1069.79 -DO-

15.BASTI SUGAR MILLS LTD., UP. 137.90 137.90 -DO-

16.SIR SHADILAL ENTERPRISES
LTD., UP. 409.96 409.96 -DO-

17.SHRI DUTTA SSK, ASURLE-
PORLE, MAH. 484.17 484.17 -DO-

18.SHRI MAROLI VIBHAG SKUM,
GUJARAT. 831.26 0 Not released due to non-
completion of required
formalities

1999 - 2000

1.BANNARI AMMAN SUGARS
LTD., KARNATAKA. 1800.00 1800.00 FULLY UTILISED

2.SHRIGONDA SSK LTD., MAH. 813.20 406.60 The first instalment
released has been fully
utilised.

3.DAVANGERE SUGAR CO.
LTD., KARNATAKA. 788.86 788.86 Fully Utilized.

4.GANPATI SUGAR IND.,
LTD., ANDHRA PRADESH 1375.90 1350.90 The amount disbursed has
been fully utilised. The

shortfall in disbursal as
compared to the amount
sanctioned is due to
adjustment made on
account of refund of
outstanding amount of
short term loan from SDF

5.L.H. SUGAR FACTORY LTD., UP. 633.70 0 Not released due to non-
completion of required
formalities.

2000-01

1.EASTERN SUGAR & IND.
LTD., BIHAR. 1337.00 0 Not released due to non-
completion of required
formalities.

2.PICCADILLY AGRO IND.
LTD. HARYANA 711.22 0 Not released due to non-
completion of required
formalities.